CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD

REGIONAL BENCH – COURT NO.I

Service Tax Appeal No.70644 of 2019

(Arising out of Order-in-Appeal No.149/ST/Alld/2019 dated 27/05/2019 passed by Commissioner (Appeals) CGST & Central Excise, Allahabad)

M/s. Hotel Bliss **.....Appellant**

(11-A/5, G T Road, Kanpur)

VERSUS

Commissioner, Central Excise, Kanpur **.....Respondent**

(117/7, Sarvodaya Nagar, Kanpur)

APPEARANCE:

A Letter on record
Shri B. K. Jain, Authorized Representative for Respondent

CORAM :
Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

FINAL ORDER NO. 70220/2020

DATE OF HEARING : 18 February, 2020
DATE OF DECISION : 18 February, 2020

ARCHANA WADHWA

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal

in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal is dismissed as withdrawn.

(Dictated and Pronounced in open Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

BKP